# RAJYA SABHA

Thursday, the 10th December, 1987)19 Arahayana, 1909 (Saka).

The House met eleven of the clock, Mr. Chairman in the Chair.

### **ORAL ANSWERS TO QUESTIONS**

\*481. [The questioner (Shri R. Samba-Siva Rao) was absent. For Answer, vide col. infra. "]

### **Review of Court Procedure**

\*482. SHRIMATI KRISHNA KAUL: Will the Minister of LAW AND JUSTICE be pleased to state;

(a) whether Government propose; o re view court procedure which is one of ihe causes of delay in disposal of cases;

(b) if so, the details thereof; and

(c) if not, what other steps Government propose to take for speedy disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) The Government have entrusted to I'he Law Commission the study of procedural laws and to suggest reforms in the procedure with a view to eliminate unnecessary litigation and delays in hearing of cases. The Government propose to amend the Code of Criminal Procedure shortly. Some of the propped amendments which would have the effect of expediting disposal of criminal cases 'nave been detailed '. itement I, annexed, (see below).

(c) The steps in Courts for speedy dis-! of cases have been indicated in ment-II, annexed.

### Statement-I

The Government contemplates the following further amendments to the Code of Criminal Procedure, 1973 based on the decision taken on the recommendations made by the Law Commission, the National Police Commission and suggestions I 1508 RS-1 received from State Governments and others, which would have the effect of expediting disposal of criminal cases: —

(1) Amendment of Section 173 to insert a new sub-section  $t_0$  enable the police to take note of the desire of the parties to compound the offences enumerated in i.. ble appended to Section 320(2).

(2) Amendment of Section 223 to extend the provisions thereof to the Court of Session providing that the Judge may direct joint trial of accused persons, even if they do not fall in the categories specified, if he<sup>a</sup> satisfied that such persons wouj not be prejudicially affected thereby.

(3) Amendment of Section 228 to empower the Sessions Judge to transfer the case either to the Chief Judicial Magistrate or to any other Judicial Magistrate of the First Class and to fix a date for the appearance of the accused.

(4) Amendment of Section 260-

(i) to specify t'nat in respect of offences mentioned in sub-section (1) thereof, summary trial should be mandatory; and

(li) to provide that the offence of theft and other coga'ate offence may be tried summarily where the value °f the property involved does not exceed two thousand rupee<sub>s</sub> instead of two hundred rupees at present.

(5) Insertion of new section 29I-A with a view to making memorandum of identification admissible in evidence without formal proof of facts slated therein.

(6) Amendment of Section 296 to specify that the evidence of a witness to prove certain facts like the inquest and its report, entries in the general diary Of a Police Station and other such facts be given by affidavit and read in evidence like any other evidence of a forma! character and should form part °f his examination-in-chief.

# Statement H

Oral Answers

# Sti pa taken u< reduce pendency in Supreme Court of t. idia

1. Matters involving common question Of law are grouped together and listed in groups, so that they can all be disposed *of* together.

2. In most of the matters, printing of the appeal record is dispensed with which saves a lot, of time and expense of the litigants. In criminal appeals, counsel for the appellant is required to file cyclosty-led record to save time which would otherwise be taken in getting the record printed, so that the matter could be heard early.

3. to save the Court's time, Hon'ble the Cnief Justice is taking mentioning, which takes about one hour on each day, after the court hours.

4. Supreme Court Rules have been amended empowering Hon'ble Judge in Chambers and the Registrar to dispose of certain types of matters, which were previously being listed in the Court. This feas been done to save the Court's time.

5. Specialised benches are constituted by Hon'ble the Chief Justice and particular types of matters are assigned to such specialized benches for quick disposal.

6. Computer technology is soon going to be introduced in the Supreme Court which is expected to help, reduce t'ne backing of cases considerably.

7. Recently Hon'ble the Chief Justice has directed that the Counsel in each matter should file written arguments, if  $th_e$  arguments are to take more 'han five hours on each side. The oral arguments on each side are now restricted to five hours unless the Court feels that more time is to be given to he counsel in which case a maximum of ten hours are given for oral arguments by counsel of each sid?. The length of oral arguments by counsel of both the sides has t'nus been curtailed with a view to securing quick disposal of matters.

8. A Court Administarator-cum-Registrar Ges sral, who is a senior Judicial Offi-

cer, has been appoints very recently, so that <sup>m</sup> conjunction wit'<sub>1</sub> the present two Registrars, there can be a re-organisation of the working  $_0$ f ihe Registry and improving its techniques and efficiency.

#### Steps taken to reduce pendency in other Courts

1. Elimination of arrears in all the Courts 'nad been discussed; n the Confe rence of Chief Justices, Chief Ministers and Law Ministers of States held on 31st August—1st September, 1985 and the Re solutions of the Conference had been com mended to the High Courts and the State Governments 'for implementation.

2. The Code of Civil Procedure was amended in 1976  $t_0$  abolish Letters Patent Appeals from Judgment of Sing]e Judge of the High Court in Second Appeal (*vide* Section 100-A)

3. The CcWe of Crimina'l Procedure based on t'ne recommendaions of ithe Law Commission vVas enacted in 197?. It was amended in 1978. Most of the amendments made in 1978 'had the effect of expediting the trial of criminal cases.

4. The sanctioned strength of the High COUIL Judges had heen increased from 351  $in_n$  March, 1977 >to 442 as on 01-12-1987.

5. The recommedations contained in 'the 77th and 79th Reports of the Law Commission had been sen to the State Governments and the High Courts for implementation.

6. In the High Courts, the following steps are being taken for speedy disposal of cases:

(i) Cases involving common qu of law are grouped and listed togeher

(b) matters are fixed for hearing giving short returnable dates:

(c) printing of records is being dispen<sup>1</sup> sed with in many cases;

(d) priority is being given to matters under certain Acts.

7. Law Commission has been entrusted with the study of Judicial system and to

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suggest necessary reforms. The terms of reference to the Law Commission are: —

(a)the need for decentralisation. of the system of administration of justice by;

(i) establishing, extending and strengthening in rural areas the institution of Nyaya Panchayats or other mechanisms for resolving disputes:

(ii) setting up a system of participatory justice witfo defined jurisdiction and powers in suitable areas and centres;

(iii) establishing other tiers or systems within the judicial hierarchy to reduce the volume of work in the Supreme Court and the High Courts.

(b) the matters for which Tribunals (excluding Services Tribunals) as envisaged in Part-XIV-A of the Constitution need to be established expeditiously and various aspects related 'to their establishment and working;

(c) the procedural laws with a view generally to disposing of cases expeditiously, eliminating unnecessary litigation, delays in hearing Of cases and reforms in procedures and procedural laws and particularly to devising procedures appropriate to the forums envisaged in items (a) (i) and (a) (ii);

(d) the method of appointments to, subordinate courts, subordinate judiciary;

(e) the training of Judicial Officers;

(f) the role of the legal profession in strengthening the system of administration of justice;

(g)the desirability of formulation of the norms which the Government and the Public Sector Undertaking<sub>s</sub> s'hould follow in the settlement of disputes in cluding a review of the present system for conduct of litigation on behalf of the Government and such undertakings;

(h) the cost of litigation with a view to lessening the burden on the litigants;

(i) formation of an All India Judicial Service; and

(j) Such other matters  $_{as}$  the Commission consider $_{s}$  proper or necessary for the purposes aforesaid or 'as may be referred to it from time to lime by the Government.

SHRIMATI KRISHNA KAUL. It is almost an accepted fact t'nat our justice delivery system is cumbersome, dilatory and expensive. The honourable Minister has said in his reply that the Government have entrusted to the Law Commission the study of procedural laws and to suggest reforms in the procedure with a view to eliminate unnecessary litigation and delays in the hearing of cases. May I know, through you, from the honourable Minister whether the Government is also considering evolving a simplified system of giving speedy justice, especially to the weaker sections of society and the rural poor, and, if so, what steps does the Government plan to take in this direction?

SHRI H. R. BHARDWAJ; As I submitted in reply to the main question, the Government is fully conscious of the problems of the poor in the villages and remote areas and for solving those problems we have entrusted the job of judicial reforms to the Law Commission. We have already received the reports on amendments to procedural and other matters. We have now a complete programme of giving speedy and also inexpensive justice to the poor. For tint we have decided that we will have a special type of litig'a-tion system in the rural areas so that poor people do not suffer on account of expense and delay.

SHRIMATI KRISHNA KAUL: May I know what that special type of system is that the Minister has talked about for the poor? Will the Minister also please throw light on the sphere of jurisdiction of these special type of courts? At what stage of consderation is this proposition at the moment and by what time are these courts likely to be operative?

SHRI H. R. BHARDWAJ: The Law Commission gave its 114th Report on Gram Nyayalayas and the Law Commission precisely deciphered the sphere of jurisdiction of Gram Nyayalayas. Cases

# 7 Oral Answers

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of civil disputes, property disputes, family disutes, etc. will be taken up exclusively by that forum known as Gram Nyayalaya. We have circulated this report to all the State Governments and we have requester the State Governments to respond to the various proposals wi't'hin a period of two months. Now now that two-month period is over and we have decided to speed up legislation on that aspect. The civil jurisdiction of the disputes for Gram Nyayalayas will be a pecuniary ceiling of Rs. 5, 000, and the matters that are likely to be covered by these Gram Nyayalayas are tenancy, protected, concealed and tested, boundary disputes, encroachment of lands, right to purchase use of pastures, entries in revenue records, regulation of water and irrigation channels and disputes regarding assessments, etc. Then we have the village farm-houses, water channels, roads, tube-wells and other disputes. In family dispute, we have the marriage, divorce, custody of children...

MR. CHAIRMAN; Are you reading all the recommendations?

SHRf H- R. BHARDWAJ: No, Sir. She wanted all this information. Anyway, Sir, this is the jurisdiction; Civil, crimnal, family and revenue. All these matters are covered <sup>b</sup>y it-

MR. CHAIRMAN: You can pass it on later. Yes, Deshmukh.

SHRI H. R. BHARDWAJ: Yes, Sir, I will send the details to her later.

SHR1MATI KRISHNA KAUL: Sir, I thank the Minister for having given so much information.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Sir, the Wea behind this is that it should be made known to the public, that the people at large should know. Therefore, I would like to ask whether the Government is proposing to introduce a section in the Cr. P. C. to the effect that certain types of cases in: he Sessions Courts would be tried wit'n the aid Of Assessors and with the aid of Juror<sub>s</sub> in the High Courts so that the general public may be knowing the nature of

the culprits and the nature of offences committed, which is the main idea behind t'nis judicial system. Therefore, I would like to know whether a section would be introduced in the Cr. P. C.

SHR1 H. R. BHARDWAJ: Sir, 1 have already submitted that the Criminal Procedure Code is an old Code made by the Britishers and it has failed to solve the problems of Indians. We have gone very deep into this systemand s experiment of Gram Nyayalays rovides for trials by the F<sup>'rst</sup> Class Magistrate and we have provided two members of the Jury from the respective area. But this is an atea mainly handled by the States and, so, we would like to have the benefit of the views of the States and, as I have already submitted, eight to ten States have responded and we are going ahead with discussion on this institution. Regarding Sessions trial, it is not possible because Sessions trial, we think, should be limbed to serious offences like murder, rape and other things. These trials should be conducted expeditiously and the main load on the Session Courts is reduced by giving these trials more and more to the Gram Nyayalays So that the disputes are solved at the doorstep.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Sir. my question is different. Will the public at are know the nature of offences and the culprits and what  $i_s$  happening in the society and will the system of Assessors and Jurors be introduced?

SHRI H. R. BHARDWAJ: i have already said that up to the Magisterial level it is proposed to be done in the GTam Nyayalayas and I have already stated that there will be two members in the Jury.

श्री बीरेन्द्र वर्मा : माननीय प्रधान मंत्री जी भी यहां उपस्थित हैं, तो माननीय प्रधान मत्नी जी को ग्रौर न्याय मंत्री जी को यह जानकारी है कि देश के उच्चतम न्यायालय ग्रौर उच्च न्यायालयों में 18 लाख से ग्रधिक केसेज पेंडिंग हैं। उनके सीझ निस्तारण के लिए जो ग्रभी ग्रापने चर्चा की है लॉ कमीशन ग्रौर पुलिस कमीशन की तो पुलिस कमीशन ७ वर्ष... (व्यवधान) ... ग्रापका जो उत्तर है, विधि ग्रायोग ग्रौर पुलिस ग्रायोग की सिफारिशें...

श्री एच॰ ग्रार॰ भारदाजः कहीं गलत छग है।

श्री वीरेन्द्र वर्मा : यह रहा मेरे पास, मैं कहीं से नहीं लाया, जो मिला है वही मैं कह रहा हूं। तो पुलिस आयोग की सिफारिशें 7 वर्ष पूर्व सरकार को प्राप्त हुई थी। विधि ग्रायोग की सिफा-रिशें कव प्राप्त हुई हैं आरेर कब तक इन वेंडिंग केलेज के निस्नारण के निए भीन्न िर्णय लेने की इपा करेंगे ? इसके अलावा, मान्यवर, मेरा "बी" आर्ट है क्या यातनीय संत्री जी को यह जातकारी है कि हाईकोर्टस और डिस्ट्रिक्ट कोर्टस में यह देखकर कि जज हमारे पक्ष का नहीं है जल्दी जमानत नहीं देगा, तारीख लगा देगा बकील लोग दूसरे जज के सामने जाने की कोशिश करते हैं, सुप्रीम कोर्ट में यह नहीं होता। तो जिस प्रकार से सुप्रीम कोर्टका है उसी ही प्रकार से क्या यह आदेश देंगे कि तारीखें बहत ज्यादा न लगाई जायें क्योंकि इंटरेस्टेंड पार्टीज, अमीर आदमी तारीखें लगाते रहते हैं, तारीखें बदलवाते रहने हैं जिस वजह से भी पेंडिंग केसेज की सख्या बढती है।

श्री एचः आरः भारद्वाज : जहां तक कोर्ट्स में पेंडेंसी का ताल्लुक है, कोर्टस, में जो लाखों केसेज पेंडिंग हैं उनके कई कारण हैं। एक तो यह कारण है कि... (व्यव्याल)

अरी बीरेन्द्र वर्म्सा : कारण कोई होगा, जल्दी करा दें । कारण हम कहां पूछ रहे हैं ज्ञापसे ।

अी एवः अगर० भारद्वाजः आपकी जल्दी थोडी चलेगी, कानून की जल्दी चलेगी।

उसमें कई कारण हैं जिनके कारणों से है । पहले जितने केरेज इंस्टीटयुट

होते थे माज उससे 10 गुना केसेज कोर्टस में होते हैं। हमने कोर्टों की तादाद बढ़ायी है, हमारे देश में ग्राज ताल्लका लेबिल और तहसील लेबिल तक की कोर्टस मौजूद हैं... (ब्यवधान) पर सवाल यह है कि इस समस्या के निबटान के लिए उसमें क्या तब्दीली आ सकती है। तो जाहिर है कि पहले हमें गरीबों की बात सोचनी है। 70 फीसदी जो गरीब लोग हैं उनके लिए पहल हमने शुरू की है कि उनको ऐसी न्याय प्रणाली दी जाये जिससे उनके फैसले बगैर खर्च ग्रीर ज्यादा समय लिये हो जायें। मैंने पहले ग्रजं किया कि ग्रामीण न्यायालय में कोई भी केस जायेगा तो उसमें लम्बा प्रोसीजर और खर्चा नहीं होगा। जहां तक मौजदा जो केस पेंडिंग हैं हाई कोर्ट में ग्रीर सुप्रीम कोर्ट में, हमने समय-समय पर चीफ जस्टिस साहेबान से बात की श्रीर उन्होंने कोर्टस का केटेग्र इजेशन किया है। अगर आप हाई कोर्टस देखे-एक लैंड एक्वीजीशन की रिट होते है, उसी के मताबिक हजारों रिट पेटीशन एडमिट होती हैं।

ाक निर्णेथ से वह हजारों फैसले हो सकने हैं, लेकिन कोर्टस ने फसल रजिस्ट्री से उनका केटेंग्राइजेशन नहीं किया है। जब से हमने उनको कम्प्यूटर वगैरह इस्तेमाल करने के लिए दिये हैं, तो वह केटेगरी रजिस्ट्री में बन रही हैं । तो उससे एक फैसले से हजारों के बंचेज फैसले हो जायों ।

जहां तक वकीलों को सलाह देते का ताल्लुक है, तो वकीलों के बारे में जो कोर्टस में हैं, हम अपते बकील भाइयों से बैठ कर कहते हैं और जितना काझाप-रेशन वह हमें दे रहे हैं, हमें उग्मीद है कि इस समस्या का समाधान करने के लिए जनका भी हमें सहयोग प्राप्त हो रहा है।

यह इतना बड़ा देश है, उसमें केस ज्यादा होना कोई मायसी की बात नहीं। **श्वी वीरेन्द्र वर्मा** : केंस ज्यादा नहीं, डिंग केसेज . . .

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भी एवः श्रारः मारद्वाज : सुनिये, झाज हम हर वात में मुकदमे के लिए कोर्ट में जाते हैं। हमारी श्रास्था है ज्यूडिंशारी में, इसीलिए जाते हैं। उनका समाधान जल्दी हो, इसके बारे में हमें सोचना है, जिसके लिए हम मजग हैं।

श्वो भगतराम मनहर : माननीय समाप।ते जी, मुरुदमों के शीव्य निपटान के लिए—-इसमें कई कारणों में से एक कारण यह भी है कि विभिन्न न्यायालयों में न्यायाधीशों की कमी है।

क्या न्याय मंत्रालय ने उनकी नियुक्ति तयों के लिए कोई विशेष कार्यक्रम ब्लाया है ? यदि हां, तो उसमें क्या कार्यवाही हो रही है ?

मैं मंत्री जी से यह भी जानना चाहता हूं कि जो भरती या नियुक्तियां ग्राप करने जा रहे हैं, उसमें ऐसा देखा गया है कि हरिजन, ग्रादिवासियों की संख्या नहीं के बरावर है। उनके लिए भी क्या ग्रापके पास कोई कार्यक्रम उनकी विशेष नियुक्तियां करवाने के लिए है ग्रीर यदि है, तो कब तक कार्यवाही करने जा रहे हैं?

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श्री एच॰ ग्रार॰ भारद्वाज : श्रीमन्, इस सवाल के दो पहलू हैं—-एक रिक्त स्थान । उनके लिए मैंने पहले भी इस सदन में कहा है कि हमारा जो कंस्टी-टयू झनल प्रोविजन है, उसमें कई कंस्टीट-टयू झनल पंक्शनरीज कन्सल्टेशन के लिए जाना पड़ता है। उसमें समय लगता है।

तो हमने पिछले दिनों समन्वय करने के लिए चीफ जस्टिस साहब से बात करके यह तय किया है कि हर कंस्टीटयू शनल फंक्शनरी को समय दिया जाए, महीना या दो महीने, जितना भी देना है, वह दिया जाए । तो हमने स्टेट्स को दो महीने के अंदर-अंदर अपने व्यूज भेजने के लिए समय दिया है । अगर दो महीने तक उनके ब्यज नहीं आते हैं, तो हम चीफ जस्टिस म्राफ इंडिया से कनसरुट करके नियुक्तियां करेंगे ।

तो इससे काफी मात्रा में एव्याइंट-मेंट्स जल्दी हो जायेंगी।

जहां तक हरिजन और आदिवासियों भाइयों का सवाल है, उनके ग्रभी सात जज कुल हमारे पास हैं, जिनमें एक टाइबल और छह हरिजन हाई कोर्टस में हैं ग्रीर एक सुप्रीम कोर्ट में है, क्योंकि कांस्टीट्यूशन में ऐसा कोई प्रोविजन रेजरवेशन का नहीं है, लेकिन क्योंकि हमारी सरकार की एक बहत दब नीति है कि कमजोर वर्गों को ऊपर उठाया जाए. उसके तहत तमाम मुख्य मलियों को ला मिनिस्टर साहब ने पिछले माह खुद चिटठी लिखी है ग्रौर हमें विश्वास है कि हम पर्सनली भी इस बात को चीफ मिनिस-टर्ज ग्रौर चीफ जस्टिसेज से एडमिनिस-टेटिव लैवल पर करेंगे---माइनारटी ग्रीर वैकवर्ड क्लासेज के लिए भी।

SHRI K. G. MAHESWARAPPA: One of the reasons for the delay and accumu-mulation of eases in the Supreme Court as well as in the High Courts is that a la>ge number of vacancies have not been filled up. Secondly, under the present procedural law, there is a three or Ifour-tier system; the trial court, the High, Court and the Supreme Court. Has the Government seriously thought of changing the procedure? Has the Government. ought the views of the Supreme Court «n this matter, to expedite disposal of cases before 'rial courts. High Courts, ind the Supreme Court? Sir, recently the Supreme Court pronounced a judgment that in order to lessen the burden on file jurisdiction of Supreme Court there should be a the limitation on the Supreme Court's jurisdiction to entertain petitions under article 32. In its anxiety, the Bar Association of the Supreme Court led by one of the senior Members of this House, passed a resolution which is an uncharitable resolution against the highest judiciary. Has the Government thought over the matter?  $I_n$  order to lessen the burden of the Supreme Court, has the Government thought of amending the Constitution on Article 32 regarding the jurisdiction of the High

SHR1 H. R. BHARDWAJ; Sir, 1 would answer this question in three parts. One is about the arrears. I would submit that consultation with the Chief. Justice of India and the Chief Justice of the High Courts is a continuous process. We have discussed with Justice Bhagwati and vari -ous State Government functionaries such as Governors and Chief Ministers. ] am very happy to tell the House thai the trend in the courts at present is that arrears are going down during he last two years. In (Vie Supreme Court also, the arrears have gone down by thousands, not by hundreds. Proper classification in the Registry would make it possible to cover one bunch of cases with one judgment. I would submit that this is a matter regarding the Supreme Court and the High Courts. The Constitution properly defines the functions of the High Courts and (he Supreme Court. The Government can only have a dialogue wilh the Chief Justices. We cannot insist on certain procedures because they are governed by their own rules.

The second point is wilh regard to Article 32. I have myself seen the judgment delivered by Justice VenkataramiaVi and Justice K. N. Singh. There  $i_s$  nothing in the judgement. There was a Municipal Corporation tax case which went directly to the Supreme Court. The Supreme Court said that this case should go <o the High Court.

MR. CHAIRMAN: Do you support the Supreme Court?

SHRI H. R. BHARDWAJ: That case went directly to the Supreme Court. The . Judges said you better go to the High Court because the High Court is aware of the local laws much better than <sup>1</sup>he Supreme Court. This was something about which there is no major controversy.

Regarding the jurisdiction of the Supreme Court and Article 32. this is under the Constitution. Nobody can touch it and i( should remain there. Article 136 is another source of getting more cases into the Supreme Court. This also is a matter which the Judges must discuss and decide. We are prepared to discuss to see how best we can serve our people in the justice delivery system.

SHRi K. G. MAHESHWARAPPA; He has not answered about the filling up of posts.

SHRI P. SHIV SHANKER: He has spoken about it at the outset.

श्री मोर्जा इशीवबेग : सभापति जी : भारतीय प्रजातंत की सबसे मजबत नीव जो है वह न्याय तंत्र है ग्रीर न्याय तंत्र में इसलिए जनता का आज भी असीम तिश्वास है और उसके लिए जो नियम आबद किये गये हैं उन नियमों को बिलकल सैट करके कोई भी उरकार ो तो वह ज्याडिशरी सिस्टम में उसके लिए न्याय दिलवाने की जो प्रक्रिया है, उसमें उन नियमों के प्रधीन है कि जो उसके लिए प्रोसीजरल उसके जो नियम बनाये हैं, वह हैं, लेकिन, मान्यवर, मैं बड़ी गम्भीरता से यह निवेदन करना चाहगा कि अहां तक में गुजरात से आता ह और गजरात के ज्यडिशल सिस्टम में ग्रीर कई कोटंस में इस बात को पार्था गया है कि उनके लिए जो नियम ग्रावट किये गये हैं. उनसे कुछ हटक के बात चल रही है। ग्रसल में हाई कोर्ट का यह कार्यक्षेत हे ग्रीर उसको इस बात की रेव्य करा चाहिए सकिन में मंत्री जी से यह पूछना चाहंगा कि हाई कोर्ट ने कोई ऐसी बातों का रेव्य भी क्या किया है ?

मैं मंत्री जी से पूछना चाहूंगा कि जहां ऐसे प्रोसीजर को उन्होंने एडा ट नहीं किया है, या जहां उसमें हटकर के कोर्टस चली है, तो इस संबंध में कोर्ट विचार कर रहे हैं, या इस संबंध में क्या कुछ कदम लिये जाना सम्भा ी है ?

SHRI H. R. BHARDWAJ: Sir. the hon. Members very wel] know thai judicial independence is lhe basis of our judicial system and we are proud that our leaders gave this judicial independence to the count!y. We are known throughout the world for '*tag* independence of our judges and the independence of our Bar. This is a great matter of which we must all be proud. So far as functioning of the courts

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is concerned, I submitted that the Government would not like to interfere in the functioning of the courts. And the Government would h'ke to strengthen the judiciary as much as possible, and 'he Government would like fo 'nave a dialogue with the judiciary as to how the judicial institutions can be strengthened and how they can serve the aspirations of the Peo ple because, I must submit, the judiciary is one of the essential limbs of the State as the executive is. So, we always believe in the •harmony and good relationship with the judiciary to serve the masses as fl is the duty of ulie executive.

ओं बी॰ सत्य नारायण रेड़ी: समापति जो. मंत्री महोदय ने जो उत्तर दंया है, इसमें यह कहा गया है कि किमिनल प्रोसो-जर कोड में कुछ संशोधन हुआ है और निविल प्रोसीजर कोड में भी संशोधन हुआ है। इन संशोधनों के बावजद, क्रिमिनल प्रोसीजर कोड और सिविल प्रोसीजर कोड में संशोधन होने के बावजुद स्रीर हाईकोर्ट के जजों की तादाद में इजाफा होने के वावजद भी बाज देश भर में मुख्तलिफ ग्रदालतों में बडी तादाद में केसेज पेण्डिग हैं ग्रौर जो प्रोसीजर आज अदालतों में हैं, चाहे वह हाईकोर्ट हो या सुप्रिमकोर्ट हो या सुप्रिमकोर्ट ह या लोग्रर-कोर्टस हों, वह फरसदा है, यह जो अग्रेजों के जमाने की पद्धति थी, वहीं आज भी जारी है। इसमें तब्दीली करने की सख्त जरूरत है . . . . (व्यव्धान)

श्री सनायति : आप अपना प्रकृत पुछिए ।

श्वी जो० सत्यनारायण रेड्ढी : महोदय, वागपत में सन् 1980 में सत्याग्रह चला था साया त्यागी के ऊपर अत्याचार के संबंध में चौधरी चरणसिंह जी के नेतृत्व में । सन् 1980 से बाज तक मेरठ की अदालत में यह केस पेंडिंग है किसिनल प्रोसीजर कोड के तहत । उस समय कई किसानों, कई मजदूरों, कई सत्याग्रहियों पर केस दायर किए गए .... (व्यवधान)...

श्री समापति : यह वात आप छोड़िए । आप अपने प्रथन पर आइए, अपना प्रथ पछिए। श्री बी॰ सत्यनारायण रेड्डी : वही पूछ रहा हूं, गर। सन् 1980 से ग्राज तक वह केस पेंडिंग है मेरठ की ग्रदालत में, ग्राज तक उस पर कोई सुनवाई नहीं हुई। चार मर्तवा... (ब्यक्वान).....

श्री समापति : आपका प्रका दे ? आप उस मुकदमे के बारे में पूछ रहे हैं क्या ?

श्री बो स्तय नागवण रेड्डी : चार मर्तवा मुझे हैदरावःद से मेरठ कोर्ट में जाना पड़ है। आज त िकॉई फ्रीपल नहीं है ।

श्री समापति : आप सवाल कीजिए । . ... (व्यवचाल).: Please put your question.

शी बी० सत्यनारायण रेड्डी : ना यह है कि मैं मंत्री महोदय से जानना चाहूंगा कि इसमें जो गरीब लोग, जो किस न और मजदूर पांसे हुए हैं, उनको ... (ब्यवधान).

अगि सभापरिः : मतलब् नहीं वःहिए ग्राप िंसवाल पडिए ।

Then I am calling another Member.

श्वी बी॰ सत्यनारायण ऐड्डी: उन लोगों को ग्राधिक क्षति से यचाने के लिए इस प्रोसीजर में कोई ग्राप तब्वीली ला रहे हैं या नहीं ? यह जो प्रोसीजर है, जिसकी वजह से लाखों, करोड़ों का नुह-सान होता है, लोग मुसीबत में फंसे हैं, उनका कैसे वचाया जाय ... (व्यवधान) ...

MR. CHAIRMAN: When I have said you put your question, you are still speak-ing. I am nOf permitting. Nothing will go, on record.

की सत्य नारायण रेड्डी\*\*

श्री एच ज्यार भारद्वाज : श्रीमान जी, जहां तक इस केस के बारे में है, सिके बारे में माननीय सदस्य ने अभी भावनाएं जाहिर की हैं मझे यह व्ता दें, मैं इसको देखूंगा कि कैसे इसका फैसला होना है, चीफ जस्टिस कोर्ट के ध्यान में

\*\*Not recorded:

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में में लाऊगा। जहां तक जाभते की बात है, मैंने पहले ही ग्रर्ज किया कि इसको इतना सरल बना दिया जाएगा कि कोई भी मुकदमा एक साल से ज्यादा पेंडिंग न रहे ग्रौर उसके लिए कुछ कदम उठाए हैं। दिक्कत की बात तो यह है कि यह जो रिपोर्ट ग्राती है, इनको यह पढ़ते नहीं ... (व्यवधान) ...

अते लभापति : बाप उनके पास भेज दीजिएगा ।

श्री **एच**ः झापः भारद्वाज ः सर, इनको राज्य सरकार को हम भेजने हैं। ...(व्यव्धान).... में झभी दे देता ह ग्राप पढ़ लीजिएा।

अरि सभाषति : निशान लगाकर भेज दोजिए ।

श्री एच० आति भारदाज : ठीक है, ने इनको दे दूंगा । रहा चौधरी चरणसिंह के कार्यकर्ताओं पर इन्होंने केस बनाए । 1977 से 1980 तक और वह अभी भी पेंडिंग हैं .... (व्यवधान) .... यह मैं आपको बता रहा हं ।

श्वी सत्यप्रकाश मालवोध : मान्यवर, यह सवाल का जवान नहीं आ रहा है।

अो एच० आगि भागदाज: यह सवाल का जवा<sup>3</sup> ही है, आपकी लमझ में नहीं आ रहा है।

श्वी गम्म अवधेश लिंह : आभ कहते हैं, एक साल के अंदर फैसला हो जाएगा। लेकिन दस-दस साल से केस पेंडिंग पड़े हुए है। ...(व्यवधान)....

श्री एच आए० भारद्वाज : वाजपेयी जी, ग्राप सुन रहे होंगे, मैंने यह कहा जो 1980 का केस है, जिनमें कोई एम०पी० मुलजिम है तो मुझे बता दो, में उसके वारे में चीफ जस्टिस के नोटिस में लाऊंगा। यह तो हो गया।

श्री बी॰ सस्यनारायण रेड्डी : देश भर में तन ारों ऐसे कैसेज हैं, उनके बारे में प्रोसीजर कोड में तब्दीली करने के लिए क्या कर रहे हैं ?

श्री एच थ्रार**ः भारद्वाजः** श्रीमन्जी, कोई हजारों एम**्पी के खिलाफ केस** नहीं है यह वैसे ही बात कर रहे हैं।

अभी राम अप्रवधेश सिंह : लाखो जनता के खिलाफ केस पडे हए हैं।

श्री एचः आ र॰ भारद्वांताः लखों जनतः के केस पड़े हुए हैं, उनके बारे में मैंने पहले ही ग्रर्जं कर दिया 15 जाख जः कैसेज उन्में गरीवों के भी केसज हैं ग्रौर ग्रमीरों के भी हैं।

र्श्वा समापति : न सवाल है, न जवाब है मैं क्या करूं।

श्री ग्रटल विहारी वाजपेयी : सभा-पतिजी, यह आपने ठीक कहा----न सवाल है, न जवाब है ।

श्री सभापति : मैं क्या करूं। मैं तो इतनी देर से सवाल जवाव ढूंढ़ रहा हूं।

SHRI L. K. JHA; Sir, my question is a very simple one. In normal administration whenever the workload increases or pendency increases, more staff is appointed and fne bureaucracy has been growing in size. But judiciary has remained very static in terms of its manpower. One reason for it, which is often advanced, is that non" Plan resources are lacking. To my mind, this prob'lem can be met as people will be willing to pay a higher court fee in order to save the money and expenses that they have t. 0 incur on account of repeated adjournment of cases. So, let us try to provide more courts which will give more employment, speedier justice because we all know that justice delayed is justice denied. Will the Government give consideration to the possibility of strengthening judiciary by opening more courts and thereby enabling the disposal of cases  $t_0$  be much more prompt than it is at present?

SHRI H. R. BHARDWAJ: Sir, this aspe<sub>c</sub>t of opening more courts has also been gone into. We have done t'hat exercise and in pursuance of that we have sugges-

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ted that about 90 mor<sub>e</sub> judges should be i appointed in the High Courts and we have recently amended the law to give eight more judges in the Supreme Court. But I would very humbly submit that this is not Me only panacea for this disease. We will have Ko drastically cut the procedures which are lengthy, cumbersome and we must also request 'he bar to co-operate.. (*Interruptions*). and we must stop these interruptions.

थी सभापति : आप इस झगड़े में क्यों पड़ रहे हैं ? क्या आप और अदालतें खोलने के बारे में विचार करेंगे ?

SHRI H. R. BHARDWAJ: Sir, he is a very learned Member. I must give a proper answer. (*Interruptions*).

MR. CHAIRMAN: But you know a lot. You know what are the reasons for the delay.

SHRI H. R. BHARDWAJ: Sir, I have submitted that we have sanctioned 90 more judges in the High Courts and 8 more in the Supreme Court.

श्री चतुरानन मिश्र : सभापति महो-दब, मैं सरकार से जानना चाहंगा कि क्या कोई ऐसी स्कीम ग्राप बनाएंगे जिसमें कि जो लंबित मकदमे एक साल से ज्यादा के हैं, उन्हें एक वर्ष में जैसे 1988 में निष्पादित करवा सकें ? क्या एक ऐसा टाइम बाउंड प्रोग्राम ग्राप बनाएंगे ? दुसरे, ग्रागे के लिए ग्रापने कहा कि एक साल की अवधि में मुकदमे का निर्णय हो जाएगा। तो मैं यह जानना चाहता हं कि यह एक साल किसके लिए है ? लोग्रर कोर्ट, डिस्ट्रिक्ट कोर्ट, हाईकोर्ट या सुप्रीम कोर्ट के लिए ? सभापति महोदय, मैं चाहंगा कि विभिन्न स्तरों पर एक टाइम टेबिल निर्धारित हो जिसमें आम तौर पर मकदमे का निर्णय हो जाय । क्या सरकार ऐसा निर्णय लेगी ? इन दो बिन्दुओं पर मैं मंत्री महोदय से जवाब चाहंगा ।

श्री एचः झारः भारदाज : श्रीमान जी, एक साल का जो लक्ष्य है, वह ट्रायल कोर्ट का है। जो नया सिस्टम है उसमें एक साल का लक्ष्य रखा जाएगा कि एक साल में मुकदमे का फैसला हो जाय । जो पुराने मुकदमे हैं, उनके संबंध में बदस्तूर हाईकोर्ट के साथ बातचीत चल रही है ग्रौर उनमें से हमने करीब-करीब 16 लाख मुकदमे छांटे हुए हैं जिनको हम लोक ग्रदालतों के जरिए जल्दी-से-जल्दी खत्म करा रहे हैं ।.... (व्यवधान)

श्री सभापति : आरधा धंटा हो चुका है ग्रौर ग्रभी काफी नाम हैं।

र्था राम चन्द्र विकल : सभापति जो, मेरा जरूरी सवाल है । MR. CHAIRMAN: No, no. Plea\*-. - sit

down.

श्री चतुरानन मिश्र : सभापति महोदय, मेरे दूसरे पाइंट का जवाब नहीं दिया। उसका जवाब देना चाहिए । (Interruption)

MR. CHAIRMAN: Question No. 483.

#### Setting up of an Institute of Information Technology at Bhubaneshwar

\*483. SHRI BASUDEB MOHAPAT-RA: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Eiec-. ics have decided *JU* set up an Institute Information Teca. at hubanesh-

(b) whether any task force has bee set up for this purpose; and

(c) if so, what w)uld be the estimated cost of this project ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY. ELECTRONICS, AND SPACE (SHRI K. R. NARAYANAN): (a) And (b) Yes. Sir.

(c) The capital cost is estimated at Rs. three crores and recurring expenses at Rs, fifty lakhs per annum in (*h* stages.

SHRI BASUDEB MOHAPATRA: Sir, hon. Minister has stated that Information